

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

R.A.No. 898/94.

Dt. of Decision : 29.7.94.

Mr. M. Naga Raju

.. Applicant.

Vs

1. The Sub-Divisional Officer,
Phones, Nizamabad.
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunication, Doosanchar
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents: Mr. N.V. Raghava Reddy, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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25/7/94

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O.A.No.898/94:

(As per Hon'ble Shri A.V.Haridasan, Member (Judl.))

In this application the applicant claims to have ^{Rendered} ~~retrenched~~ service as casual mazdoor under the 2nd respondent during 1.2.88 to 30.4.88 and 8.1.89 to 31.7.89 has prayed that the respondents may be directed to re-engage him ^{for} ~~as~~ casual work in accordance with the scheme for re-engagement and regularisation of retrenched casual mazdoors. The applicant has alleged that he had made a representation on 16.2.93 and that ~~there~~ is no response from the respondents. When the application came up for admission today Sri N.V.Raghava Reddy, learned standing counsel for the respondents submitted that the respondents would consider the representation and take an appropriate decision within a reasonable time stipulated by the Tribunal. The learned counsel for the applicant submits that the application may be disposed of with appropriate directions in the light of the above submission of the learned counsel for the respondents. In the result the application is admitted and the same is disposed of directing the respondents to take an appropriate decision on the representation submitted

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by the applicant on 16.2.93 (Annexure A-4) within a period of 2 months from the date of receipt of this order. No order as to costs.

A. B. Gorthi
(A. B. GORTHI)

Member (Admn.)

A. V. Haridasan
(A. V. HARIDASAN)

Member (Judl.)

Dy. Registrar (Judl.)
Dated: 29th July, 1994

(Dictated in Open Court)

sd

Copy to:-

1. The Sub Divisional Officer, Phones, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doosanchar Bhavan, Hyderabad.
4. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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for 4 page

OA-89894

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Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A) ✓

Dated: 29/7/94 ✓

ORDER/JUDGMENT. ✓

M.L./R.P./C.P.NO.

O.A.NO. 89894 ⁱⁿ

T.A.NO.

(W.P.NO. _____)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions. ✓

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs. ✓

(6)

4/8/94

